

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL No. 23 of 2019 &
IA Nos. 115 & 282 of 2019

Dated: 4th July, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Global Energy Private Limited

.... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Matrugupta Mishra
Mrs. Shikha Ohri
Mr. Samyank Mishra

Counsel for the Respondent(s) : Mr. S. K. Rungta, Sr. Adv.
Ms. Pratiti Rungta
Mr. Shivankur Shukla for R-1

Mr. Anup Jain for R-6

ORDER

Subsequent to disposal of stay application rejecting grant of stay so far as impugned order there seems to be change of position so far as licence of the appellant is concerned.

We directed One Man Inquiry Committee to proceed with the matter during pendency of such inquiry. Appellant seems to have applied for surrenderance of its licence. One Man Inquiry Committee did not take any decision on such application since it is the Commission who can take a call of such application. Now such application for surrenderance of licence is pending before the MERC. It seems in response to public notice several objectors have appeared and put up objections. Since application is pending, this matter has to be adjourned.

List the matter on **03.10.2019.**

(Ravindra Kumar Verma)
Technical Member

mk/kt

(Justice Manjula Chellur)
Chairperson